GOVERNMENT OF INDIA (MINISTY OF TRIBAL AFFAIRS) RAJYA SABHA UNSTARRED QUESTION No #1258 TO BE ANSWERED on 11.02.2021

OWNERSHIP RIGHTS TO TRIBALS UNDER FRA

1258 # SMT. CHHAYA VERMA:

Will the Minister of TRIBAL AFFAIRS be pleased to state:-

- (a) whether it is a fact that mining work is being done in the Bailadila mines of Kirandul area under Dantewada district of Chhattisgarh ignoring tribal interests and in violation of the provisions of Forest Rights Act (FRA);
- (b) whether the mines in the said area have been handed over to private players which is adversely affecting tribal interests; and
- (c) the number of tribal people given the rights of ownership of land in this area under Forest Rights Act during the last decade?

ANSWER

MINISTRY OF STATE FOR TRIBAL AFFAIRS (SMT RENUKA SINGH SARUTA)

(a) to (c) State Govt. of Chhattisgarh has informed that mining work is being done by NDMC limited (A Govt. of India Undertaking) in Bailadila Mines of Kirandul area under Dantewada district of Chhattisgarh. State Govt. of Chhattisgarh has further informed that the mines in the said area have not been handed over to private players. As per FRA, the State Government is responsible for implementation of various provisions of the Act.
